

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.**

Dated : This the 18th day of **November** 2020

Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)

Original Application No. 330/00615/2020

1. Ashok Kumar, S/o Gulabdhar, R/o Asawa, Daudpur, Handia, Allahabad, U.P.
2. Ramapati Patel, S/o Ram Adhar Patel, R/o Village Bharauti, Phoolpur, Allahabad (Prayagraj).
3. Ravcant S/o Dinesh Kumar, R/o Bali Chhetr, Bhrigu Ashram, Ballia City, Ballia, U.P.

. . . Applicants

By Adv : Shri Santosh Kumar Tripathi

V E R S U S

1. Union of India through its Ministry of Labour and Employment, New Delhi.
2. In-charge Medical Officer, Handia Dispensary Unit, Govt. of India, Ministry of Labour and Employment, Handia, Allahabad, U.P.
3. In-charge Medical Officer, Phoolpur Dispensary Unit, Govt. of India, Ministry of Labour and Employment, Phoolpur, Allahabad, U.P.
4. In-charge Medical Officer, Ballia Dispensary Unit, Baleshwar Ghat Road, Govt. of India, Ministry of Labour and Employment, Ballia, U.P.
5. The Welfare & Cess Commissioner, Organization of Govt. of India, Ministry of Labour and Employment, M.G. Marg, District Allahabad.

. . . Respondents

By Adv: Shri Saurabh

O R D E R

Heard Shri Santosh Kumar Tripathi, learned counsel for the applicants and Shri Saurabh, learned counsel for the respondents and perused the record.

3. At the very outset, learned counsel for the applicants submitted that the applicants will be satisfied at this stage if they are permitted to make a

fresh representation, ventilating all their grievance, before the competent authority amongst the respondents, who may also be directed to decide their representations by a reasoned and speaking order in a time bound manner.

4. Learned counsel for the respondents has no objection against the limited prayer made by the applicants' counsel.

5. In view of limited prayer made by the learned counsel for the applicants, no useful purpose will be served in keeping this OA pending and it is disposed of finally at the admission stage, with the following directions :-

(i) Applicants shall file their representations ventilating all their grievances within a period of two weeks from today before the concerned respondent, who is the competent authority, alongwith certified copy of this order.

(ii). The concerned respondent shall decide the representations of the applicants by a reasoned and speaking order, in accordance with law, within a period of three months from the date of receipt of representations alongwith certified copy of this order.

6. The order so passed, shall be communicated to the applicants by the respondents without any delay.

7. There will be no order as to costs.

8. It is made clear, that this Tribunal has not expressed any view on the merits of the case.

(Justice Vijay Lakshmi)
Member (J)

Anand...